

**MADHYA PRADESH STATE JUDICIAL ACADEMY,  
HIGH COURT OF M.P., JABALPUR**

**WORKSHOP ON –  
KEY ISSUES UNDER THE ANTI-CORRUPTION LAWS**

**23<sup>rd</sup> & 24<sup>th</sup> November, 2019 (MPSJA)**

**PROGRAMME**

**DAY ONE – 23.11.2019 (SATURDAY)**

<b>I</b>	10.00 am to 10.15 am	Inauguration and brief overview and objective of the Workshop  By: <b>Director, MPSJA</b>
<b>II</b>	10.15 am to 11.45 am	Key issues relating to sanction for prosecution & Person authorized to investigate cases under the Prevention of Corruption Act, 1988  By: <b>Shri Axay Kumar Dwivedi, Additional Director, MPSJA</b>
<b>TEA BREAK</b> (11.45 am to 12.00 noon)		
<b>III</b>	12.00 noon to 1.30 pm	Investigation into cases under the Prevention of Corruption Act, 1988  By: <b>Shri Mukesh Tiwari, Inspector, Lokayukta, Bhopal</b>
<b>LUNCH BREAK</b> (1.30 pm to 2.15 pm)		
<b>IV</b>	2.15 pm to 3.15 pm	<b>Discussion and Presentation by the participants</b> (20 minutes each )  (i) Precautions to be taken in issuance of search warrant under the Prevention of Corruption Act, 1988 By: <b>Shri Narsingh Baghel, I ADJ, Mandsaur</b>  (ii) Scope of taking cognizance of offences u/s 5 (1) under the Prevention of Corruption Act, 1988 By: <b>Shri Awdhesh Kumar Gupta, I ADJ, Jabalpur</b>  (iii) Penal liability for abetment of offences under the Prevention of Corruption Act, 1988 By: <b>Shri Hitendra Dwivedi, I ADJ, Datia</b>  <b>Co-ordinated by: Shri Sanjeev Kumar Pandey, I ADJ, Bhopal</b>
<b>TEA BREAK</b> (3.15 pm to 3.30 pm)		
<b>V</b>	3.30 pm to 5.00 pm	Proof and appreciation of evidence in cases under the Prevention of Corruption Act, 1988 – Defence perspective  By: <b>Shri Deepesh Joshi, Advocate, Bhopal</b>

<b>DAY TWO – 24.11.2019 (SUNDAY)</b>		
<b>I</b>	10.00 am to 11.30 am	Key issues relating to cases of disproportionate assets  By: <b>Shri Axay Kumar Dwivedi,</b> <b>Additional Director,</b> <b>MPSJA</b>
<b>TEA BREAK</b> (11.30 am to 11.45 am)		
<b>II</b>	11.45 am to 1.15 pm	Key issues relating to gratification/trap cases under the Prevention of Corruption Act, 1988  By: <b>Shri Dharendra Singh,</b> <b>Faculty (Sr.), MPSJA</b>
<b>LUNCH BREAK</b> (1.15 pm to 2.00 pm)		
<b>III</b>	2.00 pm to 2.45 pm  2.45 pm to 3.30pm	Attachment of Property under Criminal Law Amendment Ordinance, 1944  By: <b>Shri Axay Kumar Dwivedi,</b> <b>Additional Director, MPSJA</b>  Salient features of M. P. Vishesh Nyayalaya Adhiniyam, 2011  By: <b>Shri Dinesh Prasad Mishra,</b> <b>Exam Controller, DNLU,</b> <b>Jabalpur</b>
<b>TEA BREAK</b> (3.30 pm to 3.45 pm)		
<b>IV</b>	3.45 pm to 4.45 pm	Key issues relating to cases of disproportionate assets with reference to M.P. Civil Services (Conduct) Rules, 1965  By: <b>Shri Munshi Singh Chandrawat,</b> <b>Special Judge SC/ST (PA) Act,</b> <b>Bhopal</b>
<b>V</b>	4.45 pm onwards	Valedictory Session with Views & Suggestions  By: <b>Director, MPSJA</b>

- Note:** - (1) The Time Table is subject to change as per exigencies.  
(2) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**